CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

(CIRCUIT BENCH AT SHIMLA)

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OA No.063/01375/2017 Date of decision: 08.12.2017.

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CORAM: HON'BLE MRS. P. GOPINATH, MEMBER (A)

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Nur Mohammed son of Sh. Lal Mohammed, age 31 years, resident of Jatogh Cantt., Shimla 174008, H.P. (Group-C).

...APPLICANT

(Present: Mr. Pawan Gautam, Advocate proxy for Mr. D.R. Sharma, Advocate).

VERSUS

- Union of India through Secretary, Ministry of Labour and Employment, Government of India, Shram Shakti Bhawan, Rafi Marg, New Delhi 110001.
- Staff Selection Commission, North West Region (NWR), Block No.3, Kendriya Sadan, Sector 9, Chandigarh 160009, through the Deputy Regional Director.
- The Director General, Labour Bureau, SCO 28-31, Sector 17 A, Chandigarh 160017, India.

...RESPONDENTS

ORDER (ORAL)

. . .

HON'BLE MRS. P. GOPINATH, MEMBER (A):-

Heard the learned counsel for the applicant.

- 2. The precise grievance of the applicant is that despite securing 90.25 percent marks in the written examination, he has not been considered for appointment. He stated that he has submitted the documents for proof of his diploma for computer application form for the examination. He has submitted representations Annexures A-7 & A-9 to the Competent Authority for redressal of his grievance, but the same has not yet been decided by the Competent Authority.
- 3. Learned counsel prays that he would be satisfied if the O.A. is disposed of at this stage by giving him liberty to file a detailed

representation and which may be considered and decided, in a time bound manner by the Competent Authority.

- 4. Issue notice to the respondents.
- 5. At this stage, Mr. Anshul Bansal, Advocate takes notice on behalf of respondents no.1 & 3.
- 6. Considering the above, the instant OA is disposed of at this stage with liberty to the applicant to file a detailed representation, if any, within a period of two weeks, from the date of receipt of certified copy of this order, which may be considered and decided by the Competent Authority (Respondent No.2), within further period of four weeks thereafter. In case the applicant still feels aggrieved by the order so passed by the Competent Authority, he will be at liberty to approach this Tribunal by filing a fresh OA.

(P. GOPINATH) MEMBER (A)

Dated: 08.12.2017.

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